

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 79 of 2012 [DB]

(Arising out of Order-in-Original No. 173/2011 dated 28/10/2011 passed
by the Commissioner of Service Tax, Bangalore)

**M/s IBC Knowledge Park Private
Limited**

Penthouse B9, Corporate Tower B, Diamond
Dist,150, Airport Road, Bangalore 560008

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bengaluru East**

BMTC BUILDING
OLD AIRPORT ROAD, DOMLUR,
BANGALORE - 560071
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K.B.Nanaiah, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20212 / 2022

Date of Hearing: 03/05/2022

Date of Decision: 03/05/2022

Per : Bench

None appeared on behalf of the appellant.

2. Heard Learned Authorized Representative for the Department. It is seen from the records that the appellants have availed Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate in Form-4 has also been issued by the Designated Committee, which has also been produced on record. In view of

the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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